

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated, Shillong the 30th June, 2017.

No. LJ(A) 77/2000/Pt./240 – For the purpose of the Rules for the Administration of Justice and Police in the Garo Hills District, 1937 read with paragraph 5 of the Sixth Schedule of the Constitution, the Governor of Meghalaya, with the approval of the Hon'ble High Court of Meghalaya, is pleased to appoint Smti Ishana Rangsa Marak, Judicial Magistrate 1st Class, as the Assistant to Deputy Commissioner, West Garo Hills District and further under rule 16 of the aforesaid rules, invest her with the powers of the Judicial Magistrate of the First Class as defined in the Code of Criminal Procedure, 1973 within the West Garo Hills District excluding Dadengre (Civil) Sub-Division with immediate effect. However, any appeal, from Dadengre (Civil) Sub-Division will lie with the court of Additional Deputy Commissioner, (District & Sessions Judge) Tura with effect from the date of joining.

This supersedes all earlier notification's issued under aforesaid provisions within West Garo Hills District.

(W. Khylllep)

Secretary to the Government of Meghalaya,
Law Department.

Memo. No. LJ(A) 77/2000/Pt./240-A

Dated, Shillong the 30th June, 2017.

Copy to :-

1. P.S. to Chief Minister for information of Hon'ble Chief Minister.
2. P.S. to Deputy Chief Minister, Law for information of Hon'ble Deputy Chief Minister.
3. The Advocate General, Meghalaya.
4. The Additional Advocate Generals, Meghalaya.
5. The Registrar General, High Court of Meghalaya, Shillong. This has reference to his notification Memo. No. HCM/II/184/2015/2291 dt. 28.06.2017.
6. The Accountant General (A&E), Meghalaya, Shillong.
7. District & Sessions Judge, West Garo Hills District, Tura.
8. Smti Ishana Rangsa Marak, Judicial Magistrate 1st Class.
9. The Deputy Commissioner, West Garo Hills District, Tura for favour of information and necessary action.
10. All Deputy Commissioners.
11. Sub-Divisional Officer, Dadengre (Civil) Sub-Division, Dadengre.
12. The Director General of Police, Meghalaya, Shillong.
13. The Superintendent of Police, West Garo Hills District, Tura.
14. Government Pleader/Public Prosecutor, West Garo Hills District, Tura.
15. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
16. Treasury Officer, Tura.
17. Home (Police) Department.
18. Presidents, All Bar Associations, Shillong/ Jowai/ Tura.
19. Personnel (A) Department.
20. Law (B) Department.
21. Personal file of the officer.
22. DEO, Law Department.
23. Guard file.

By Order etc.,

Secretary to the Government of Meghalaya,
Law Department.